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20.1.1989 (Camp at Nagpur)

Heard Mr. Bambarde for Mr. Waghmare

learned advocate for the applicant.

The applicant has filed Review

Petition No. 39/88 on 14.9.88 for

reviewing the ~~deciding~~ judgment

delivered on 11.8.88 in this case.

For the same reasons
as spelt out in detail
in our judgment in
Review Petition No.
42/88 in Tr. A. No. 139/86
and 7 allied cases,

this application will be decided
according to the ~~ex~~ procedure
^{amended}
laid down in Rule 17 of the
C.A.T. Procedure Rules 1987.

The applicant may, if he so
wants, amend the Review Petition
or supplement it by giving

a separate application on or

^{or} before 29.2.1989. After that

the Review Petition will be

disposed of by circulation.

Letter issued to the
Principal Bench on
7/3/89.

884
7/3/89

Letter dt 12.6.89 served
on Shri H.A. Rego on dt
16.6.89
26/6/89

P. S. Chaudhary
(P.S. CHAUDHARY) (M.B. MURTHY DAR)
M(A) M (T)